

Jute Mill in Orissa

7068. SHRI D. AMAT: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have granted licence to establish jute mill at Kendrapada in Cuttack district of Orissa;

(b) if so, the proposed capacity of the unit;

(c) whether the said unit will be under public or private sector;

(d) when the construction work at the unit is likely to start; and

(e) the total cost of the unit?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir. A licence has been granted for the establishment of a jute mill for the manufacture of diversified products.

(b) Information is being collected

(c) The unit will be in the Joint Sector.

(d) and (e). Information is being collected and will be placed on the Table of the House.

Protection to Weavers

7069. SHRI RATILAL KALIDAS VERMA: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to reserve handloom and powerloom occupation exclusively for the weavers;

(b) if so, the details thereof; and

(c) if not, the manner in which the

interests of the weavers are proposed to be protected?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) and (c). A statement is attached.

STATEMENT

(i) The Textile Policy of 1985 provides a framework for the integrated and balanced development of all the three sectors of the industry, namely, the organised sector, the powerloom sector and the handloom sector. It also places great importance on the development of handlooms in order to preserve the unique role played by it in the textile sector.

(ii) The Textile Policy has also laid down the lines on which the full potential of the handloom sector could be realised and higher earnings to handloom weavers assured. In compliance with these provisions of the Textile Policy, a range of schemes designed for the development of the handloom sector and welfare of handloom weavers are being implemented by Government. In addition, a range of fiscal concessions has been extended to the handloom sector and 22 items have been reserved for exclusive production in the handloom sector.

(iii) As regards powerlooms, it is proposed to set up Powerloom Service Centres in areas of powerloom concentration to help powerloom weavers in achieving better methods of production, diversification of products and making production of cloth more remunerative.

[*Translation*]

Memorial of Late Babu Jagjiwan Ram

7070. SHRI SARJU PRASAD SAROJ: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have received any memorandum for setting up a memorial of late Babu Jagjivan Ram in Delhi; and

(b) if so, the action being taken by Government thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) The proposal for a suitable memorial to Late Babu Jagjivan Ram is being examined

[English]

Scavenger-Free Plan by HUDCO in Cities

7071. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether HUDCO is going to be the nodal agency to implement Government's

plan to make 500 cities scavenger-free during 1990-91;

(b) whether any concrete programme has been prepared; and

(c) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). A scheme has been prepared by the Union Government for the elimination of the practice of manual scavenging in 500 towns with a population of less than 5 lakhs during 1990-91. The scheme is to be implemented on a 'whole town' basis by construction of such sanitary latrines to replace existing dry latrines and provision of covered latrines to prevent open defecation is resorted to. The Scheme will be operated through the Housing and Urban Development Corporation (HUDCO) by providing sub-sidy and loan in a Sychroised manner to the State Governments and UTs where the problem persists as per the following pattern, subject to availability of funds:

EWS	—	45% subsidy, 50% loan and 5% beneficiary contribution.
LIG	—	25% subsidy, 60% loan and 15% beneficiary contribution.
MIG & HIG	—	Nil subsidy, 75% loan and 25% beneficiary contribution.

Spinning Units in Andhra Pradesh

7072. DR. VISWANATHAM: Will the Minister of TEXTILES be pleased to state:

(a) whether there is a proposal to establish a spinning unit at Narasannapeta in Srikakulam district of Andhra Pradesh; and

(b) the policy of Government regarding free licencing and deoentralisation of such units?

THE MINISTER OF TEXTILES AND

MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The required information is being collected and will be laid on the table of the House as soon as it is ready.

(b) The licensing Policy of the Government for spinning units is laid down in press Note 8, dated 19.03.1985 (of 1985 series). Spinning Units with investments upto Rs. 15 crores are exempted from licensing provisions of the Industries (Development & Regulation) Act, 1951 under the Notification no. 50629 (E) dated 30.06.1988 issued by